IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE SIXTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 535 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 16-04-2025 passed in I.A.No.1 of 2025 in W.P.No.11298 of 2025 on the file of the High Court.

Between:

Syed Vilayat Hussain, S/o. Late S.S. Tajamul Husain Razvi, Occ. Rtd. Government Service, Rio. H.No. 23-2-442, Moghalpura, Hyderabad, T.G.

...APPELLANT

AND

1. Syed Shah Liyaqath Hussain Razvi, S/o. Late Moulana Syed Shah Asrar Hussain Razvi, Occ Hereditary Sajjada Nasheen and Mutawalli, R/o. H.No. 23-2- 442, Mogalpura, Hyderabad, T.G.

...WRIT APPEAL/RESPONDENT No.1

2. The State of Telangana, Rep by its Principal Secretary, Minority Welfare Department, Secretariat, Hyderabad.
3. The Telangana State Wakf Board, Rep. by Chief Executive Officer, Haj House Building, Razzak Manzil, Nampally, Hyderabad. T.G
4. The Chairman, The Telangana State Wakf Board, Haj House Building, Razzak Manzil, Nampally, Hyderabad, T.G.
5. The Chief Executive Officer, The Telangana State Wakf Board, Haj House Building, Razzak Manzil, Nampally, Hyderabad. T.G

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the operation of order in I.A. No. 1 OF 2025 IN W.P. No. 11298 OF 2025, dated. 16-04-2025 in the interest of justice.

Counsel for the Appellant: SRI MIR MUKARRAM ALI, REP. FOR SRI MOHD IMTIAZUDDIN SIDDIQUE

Counsel for the Respondent No.1: SRI A.M.QURESHI, Sr. COUNSEL, REP. FOR SRI MD.ABDUL MATEEN QURESHI

Counsel for the Respondent No.2: GP FOR MINORITY WELFARE

Counsel for the Respondent No.3 to 5: SRI FARHAN AZAM KHAN, SC FOR WAQF BOARD

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Appeal No.535 of 2025

JUDGMENT:

Heard Mr. Mir Mukarram Ali, learned counsel representing Mr. Mohd. Imtiazuddin Siddiqui, learned counsel for the appellant; Mr. A.M.Qureshi, learned Senior Counsel appearing for Mr. Md.Abdul Mateen Qureshi, learned counsel for respondent No.1 and Mr. Farhan Azam Khan, learned Standing Counsel for Waqf Board appearing for respondents No.2 to 5.

2. The suspension of the writ petitioner-Mutawalli (respondent No.1 herein) by the impugned order dated 08.04.2025 was stayed by the learned writ Court by the interim order dated 16.04.2025 passed on I.A.No.1 of 2025 in W.P.No.11298 of 2025. Being aggrieved, the unofficial respondent in the writ petition is in appeal here.

3. During the course of submissions, learned Standing Counsel for the Waqf Board has informed that in consequence

of the interim order of the learned writ Court, the writ petitioner-Mutawalli has been reinstated. The impugned writ petition is pending and the pleadings are not yet complete.

4. Learned counsel for the appellant has made submissions both on the ground of maintainability of the appeal and on the merits of the case.

5. Learned counsel for the writ petitioner submits that the writ petition has not yet been rendered infructuous as the writ petitioner has been reinstated only pursuant to the interim order of the learned writ Court.

6. Having regard to the nature of the dispute and as the writ petition is still pending, we refrain from making any observations in the present appeal. Let the parties complete their pleadings before the learned writ Court and raise all available grounds on law and fact on the main subject matter relating to the jurisdiction of the Chief Executive Officer of the Waqf Board (respondent No.5) to pass the order of suspension of the writ petitioner- Mutawalli, which was under challenge in

the writ petition. Learned writ court is requested to consider the writ petition upon completion of the pleadings.

7. The instant Writ Appeal is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-K. SREE RAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Minority Welfare Department, Secretariat, Hyderabad, State of Telangana.
2. The Chief Executive Officer, Telangana State Wakf Board, Haj House Building, Razzak Manzil, Nampally, Hyderabad, T.G
3. The Chairman, The Telangana State Wakf Board, Haj House Building, Razzak Manzil, Nampally, Hyderabad, T.G.
4. One CC to SRI MOHD IMTIAZ UDDIN SIDDIQUE, Advocate [OPUC]
5. One CC to SRI MD.ABDUL MATEEN QURESHI, Advocate [OPUC]
6. One CC to SRI FARHAN AZAM KHAN, SC FOR WAQF BOARD [OPUC]
7. Two CCs to GP FOR MINORITY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

BSR
BS

HIGH COURT

DATED: 06/08/2025

JUDGMENT

WA.No.535 of 2025



DISPOSING OF THE WRIT APPEAL, WITHOUT COSTS

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14/8/2025